

MORGAN VENTURES LIMITED

CIN:L70109DL1986PLC025841

Regd. Office: 37, Ring Road, Lajpat Nagar – IV, New Delhi 110024
1 EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31st DECEMBER, 2021

(Financial Results (Amount in Rs. Lakhs))

Sr. No.	Particulars	Three Months Quarter Ended			For the Nine Months Ended		
		31.12.2021 (UnAudited)	30.09.2021 (UnAudited)	31.12.2020 (UnAudited)	31.12.2021 (UnAudited)	31.12.2020 (UnAudited)	31.03.2021 (Audited)
1.	Total Income from Operations	410.86	510.14	147.25	1043.42	474.10	580.98
2.	Total Expenses	160.31	99.51	71.11	319.17	234.92	292.74
3.	Net Profit for the period (before exceptional items)	250.55	410.63	76.14	724.25	239.18	288.24
4.	Net Profit for the period before tax	250.55	410.63	76.14	724.25	239.18	288.24
5.	Net Profit for the period after tax	249.62	462.79	76.14	775.48	239.18	145.57
6.	Total Comprehensive income for the period	0	0	0	0	0	0
7.	Paid Up equity share capital (Face Value Rs. 10/-)	994.93	994.93	989.87	994.93	989.87	994.93
8.	Basic and Diluted Earnings Per Share (EPS)	2.50	4.67	0.76	7.75	2.39	1.47

Notes:

1. The above is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchanges websites (www.bseindia.com) and Companies website (www.morganventures.in)

2. The above results have been unaudited by the Statutory Auditors of the Company, reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on 25th January, 2022.

Place: New Delhi For Morgan Ventures Limited
Date: January 25, 2022 Sd/-
Kuldeep Kumar Dhar (Managing Director)

QUANTUM MUTUAL FUND
FOR THOUGHTFUL INVESTORS

Investment Manager: Quantum Asset Management Company Private Limited

6th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India

Toll Free No.: 1800-209-3863/1800-22-3863; Toll Free Fax No.: 1800-22-3864

Email: CustomerCare@QuantumAMC.com; Website: www.QuantumMF.com CIN: U65990MH2005PTC156152

Invitation

Investor Awareness Program

Title: Importance of right asset allocation on investment

Date: 30th January 2022
Time: 10:30 am - 11:30 pm

Scan the above code to register.

We look forward to your presence.

Thank you!

Mutual fund investments are subject to market risks, read all scheme related documents carefully.



DLF CYBER CITY DEVELOPERS LIMITED

(CIN - U45201HR2006PLC036074)

Regd. Office : 10th Floor, Gateway Tower, DLF City, Phase - III, Gurugram - 122002
Phone No. +91 124 456 8900; E-mail: office-business@dlf.in; Website: www.dlf.in/ccddl/UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE
QUARTER ENDED DECEMBER 31, 2021

(₹ in Lakhs)

S. No.	Particulars	Quarter ended		Year ended
		31.12.2021	31.12.2020	31.03.2021
		Unaudited	Unaudited	Audited
1	Total Income from Operations	52,301.14	51,862.32	2,02,844.83
2	Net Profit for the period/year (before tax, Exceptional and/or Extraordinary items #)	18,474.83	13,144.12	57,444.54
3	Net Profit for the period/year before tax (after Exceptional and/or Extraordinary items#)	18,474.83	13,144.12	57,444.54
4	Net Profit for the period/year after tax (after Exceptional and/or Extraordinary items#)	14,500.36	10,662.02	47,392.04
5	Total Comprehensive Income for the period (comprising profit / (loss) for the period (after tax) / year after tax and Other Comprehensive Income (after tax)	14,504.21	10,702.13	47,415.31
6	Paid up Equity Share Capital	2,26,417.77	2,26,417.77	2,26,417.77
7	Reserve (excluding Revaluation Reserve)*	4,65,156.47	4,56,711.99	4,73,315.57
8	Securities Premium Account	10,459.83	10,459.83	10,459.83
9	Net worth	3,92,360.25	3,83,915.77	4,00,519.35
10	Paid up debt capital/Outstanding Debt	11,14,929.60	9,88,164.85	10,51,255.51
11	Outstanding redeemable Preference shares	-	-	-
12	Debt Equity Ratio	1.61	1.45	1.50
13	Earnings Per Share (of ₹10/- each) (not annualised for quarter ended) (for continuing and discontinued operations)			
	Basic (₹absolute amount)	0.64	0.47	2.09
	Diluted (₹absolute amount)	0.64	0.47	2.09
14	Capital Redemption Reserve	31,547.73	31,547.73	31,547.73
15	Debt Redemption Reserve	23,104.79	7,261.94	16,669.81
16	Debt Service Coverage Ratio	1.10	1.06	1.15
17	Interest Service Coverage Ratio	1.87	1.49	1.59

Exceptional and/or extraordinary items adjusted in the Statement of the Profit and Loss in accordance with Ind AS Rules

*Includes Paid up Class B equity share capital of ₹50,000.00 lakhs

Notes to the unaudited standalone financial results for the quarter ended December 31, 2021:

- The above unaudited standalone financial results of the Company have been prepared pursuant to the requirements of Regulation 52 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR"), as amended and in accordance with Indian Accounting Standards (Ind AS) specified under Section 133 of the Companies Act, 2013 (the "Act"), read with Companies (Indian Accounting Standards) Rules, 2015, as amended.
- The above unaudited standalone financial results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 25, 2022. The financial results for the period ended December 31, 2021 have been reviewed by the statutory auditors.
- The above is an extract of the detailed format of quarterly unaudited financial results filed with the Stock Exchange under Regulation 52 of the SEBI LODR. The full format of the quarterly unaudited financial results are available on the website of the Stock Exchange i.e., <https://www.bseindia.com/> and the Company's website i.e., <https://www.dlf.in/ccddl/>.
- For the other line items referred in Regulation 52 (4) of the SEBI LODR, pertinent disclosures have been made to the Stock Exchange i.e. BSE Limited and can be accessed at <https://www.bseindia.com/>

For and on behalf of the Board of Directors of

DLF Cyber City Developers Limited

Sriram Khattar

Managing Director

DIN: 0006540

Place: Gurugram

Date: January 25, 2022

IT'S NOT A BURGER
IT'S A WHOPPER

BURGER KING INDIA LIMITED

(Formerly known as Burger King India Private Limited)

CIN: L55204MH2013FLC249986

STATEMENT OF UNAUDITED FINANCIAL RESULTS
FOR THE QUARTER AND NINE MONTHS ENDED
DECEMBER 31, 2021

(Figures - Rs. in million except per share data)

Sr. No.	Particulars	For the Quarter ended		For the Nine Months ended
		December 31, 2021	December 31, 2020	December 31, 2021
		Unaudited	Unaudited	Unaudited
1	Total Income from Operations	2,830.77	1,758.69	6,861.63
2	Net Loss for the period (before tax, Exceptional and/or Extraordinary items)	(151.57)	(290.26)	(797.38)
3	Net Loss for the period before tax (after Exceptional and/or Extraordinary items)	(151.57)	(290.26)	(797.38)
4	Net Loss for the period after tax (after Exceptional and/or Extraordinary items)	(151.57)	(290.26)	(797.38)
5	Total Comprehensive loss for the period (comprising loss for the period after tax and Other Comprehensive Income after tax)	(151.62)	(292.86)	(804.44)
6	Paid up Equity Share Capital	3,842.52	3,816.55	3,842.52
7	Other Equity			
8	Earnings per share (not annualised for the quarter)(Face value of Rs. 10/- each)			
	a) Basic (in Rs.)	(0.39)	(0.98)	(2.08)
	b) Diluted (in Rs.)	(0.39)	(0.98)	(2.08)

NOTES:

- The above financial results, as reviewed and recommended by the Audit Committee, have been approved by the Board of Directors at its meeting held on January 24, 2022.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the websites of the Stock Exchange(s) (www.bseindia.com) and (www.nseindia.com) and of the Company (www.burgerking.in).

For Burger King India Limited
(Formerly known as Burger King India Private Limited)Date: January 24, 2022
Place: MumbaiSd/-
Rajeev Varman
Whole-time Director and Chief Executive OfficerRegistered Office: Unit Nos. 1003 To 1007, 10th Floor, Mittal Commercial, Asan Pada Road, Chintapada, Marol, Andheri (East), Mumbai - 400 059. Website: www.burgerking.in
Tel No.: +91 22 7193 3000 | E-mail: investor@burgerking.in

Shiva Cement Ltd

CIN : L26942OR1985PLC001557

Regd. Off: Village - Telighana, Po- Birangotoli, Tehsil-Kutra, Dist. Sundargarh, Odisha-770018.

Website: www.shivacement.com | E-mail: cs@shivacement.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2021.

(Rs. In Lakhs)

Particulars	Quarter Year Ended	Nine Months Ended	Corresponding Quarter Ended	Year to date
	Unaudited	Unaudited	Unaudited	Audited
	31.12.2021	31.12.2021	31.12.2020	31.03.2021
Total Income from Operation	20.00	440.62	704.03	3,255.19
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(592.87)	(1917.98)	(792.33)	(2948.23)
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	(592.87)	(1917.98)	(792.33)	(2948.23)
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	(439.15)	(1419.75)	(586.04)	(2196.83)
Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and Other Comprehensive Income(after tax)]	(429.03)	(1405.95)	(585.70)	(2188.57)
Equity Share Capital	3,900.00	3,900.00	3,900.00	3,900.00
Earning Per Share (of 2/- each)				
Basic	(0.23)	(0.73)	(0.30)	(1.13)
Diluted	(0.23)	(0.73)	(0.30)	(1.13)

Note : The above is extract of detailed format of Unaudited Financial Results for the quarter and nine months ended 31st December 2021 filed with the Stock Exchange under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (LODR). The full format of Quarterly/Annual results are available in the Company's website www.shivacement.com and on the website of stock exchange bseindia.com

For and on behalf of Board of Directors

Shiva Cement Limited

Sd/-

Manoj Kumar Rustagi

Whole-time Director

Date : January 24, 2022
Place : Mumbai

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

MEHAI TECHNOLOGY LIMITED

Registered Office: B-40, Sudarshanpura Industrial Area (extension), Jaipur-302006, Rajasthan, India

Corporate Identification Number (CIN): L74110RJ2013PLC066946

Tel: 0141-2212101; Email: mehai.technology@gmail.com ;Website: www.mehaitech.co.in

Open Offer for acquisition of 27,84,600 (Twenty Seven Lakhs Eighty Four Thousand Six Hundred Only) fully paid up equity shares of Rs.10/- each from equity shareholders of Mehai Technology Limited (hereinafter referred to as "Target Company" or "MEHAI") except parties to Share Purchase Agreement ("SPA") dated 18th October, 2021 by Dynamic Services & Security Limited (hereinafter referred to as "Acquirer" or "DYNAMIC") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations, 2011.

This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Dynamic Services & Security Limited ("Acquirer") in respect of the open offer to acquire shares from the public shareholders of Mehai Technology Limited ("Offer Opening Public Announcement"). The Detailed Public Statement with respect to the aforementioned Offer was made on 26th October, 2021 in Financial Express, English Daily (in all editions), Jansatta, Hindi Daily (in all editions), Mumbai Lakshadep, Marathi Daily (in Mumbai edition), Business Remedies, Hindi Daily (in Jaipur edition) and in Duranta Barta, Bengali Daily (in Kolkata edition).

1. Offer Price:

The Offer Price is Rs.46.54/- (Rupees Forty Six and paise Fifty Four Only) per Equity Share. There has been no revision in the Offer Price.

2. Recommendations of the committee of independent directors of the Target Company:

The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on 18th January, 2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.

3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.

4. Despatch of Letter of Offer to the public shareholders.

The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 20th January, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer and parties to the SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (<https://www.sebi.gov.in/>) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.

5. Instructions to the public shareholders

5.1 In case the shares are held in physical form

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/9/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.2 In case the shares are held in demat form

An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

5.3.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

5.3.2 In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:

- In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn,
- In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,

- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. Any other changes suggested by SEBI in their comments to be incorporated.

In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 2nd November, 2021 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-III/OW/1584 dated 11th January, 2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.

7. Any other material change from date of the Public Announcement

none

8. Details regarding the status of the Statutory and other approvals

To the best of the knowledge of the Acquirer, there are no statutory approvals required by the Acquirer to acquire the equity shares tendering pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.

9. Corrigendum to the DPS:

- The Point D (D.2) of the Detailed Public statement has to be read as: "The Acquirer has entered into the SPA on 18th October, 2021 whereby the Acquirer has agreed to acquire 77,06,100 fully paid-up equity shares of face value Rs. 10/- each of the Target Company at a price of Rs. 2/- per Equity Share ("Sale Shares"), which constitutes 71.95% of the total issued, subscribed, paid-up equity share capital and voting capital of the Target Company."
- Change in contact details of Acquirer:
Website: <https://dssl.ind.in/>
Email: cs@dssl.ind.in

10. Schedule of Activities:

The schedule of major activities under the Offer is set out below:

Nature of the Activity	Original schedule of activities (as disclosed in the draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	18th October, 2021	Monday	18th October, 2021	Monday
Publication of Detailed Public Statement in newspapers	26th October, 2021	Tuesday	26th October, 2021	Tuesday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	2nd November, 2021	Tuesday	2nd November, 2021	Tuesday
Last date for a competing offer*	18th November, 2021	Thursday	18th November, 2021	Thursday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	26th November, 2021	Friday	11th January, 2022**	Tuesday
Identified Date**	30th November, 2021	Tuesday	13th January, 2022	Thursday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the Identified Date	7th December, 2021	Tuesday	20th January, 2022	Thursday
Last date for upward revision of the Offer Price and / or the Offer Size	10th December, 2021	Friday	25th January, 2022	Tuesday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	9th December, 2021	Thursday	24th January, 2022	Monday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	13th December, 2021	Monday	26th January, 2022	Wednesday
Date of Commencement of tendering period	14th December, 2021	Tuesday	28th January, 2022	Friday
Date of Closing of tendering period	27th December, 2021	Monday	10th February, 2022	Thursday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	10th January, 2022	Monday	24th February, 2022	Thursday

* There was no competing offer for the Acquirer's Offer.

** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.

*** actual date of receipt of SEBI final observations

* On 27th January, 2022, there is no publication, hence this advertisement is published on 26th January, 2022

11. Other information

The Acquirer accepts full responsibility for the obligations of the Acquirer as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.

This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer	
	Finshore Management Services Limited, Anandik Block A, Room-207, 227, AIC Bose Road, Kolkata-700020 Tel: +91-033-22895101/9831020743 Website: www.finshoregroup.com Investor Grievance email id: ramakrishna@finshoregroup.com Contact Person: Mr. S. Ramakrishna Iyengar SEBI Registration No: INM000012185

BEHALF OF THE CENTRAL GOVERNMENT, Registrar of Companies, Delhi
In the matter of sub-section 3 (3) of Section 13 of Limited Liability Partnership Act, 2008 and the 17 of the Limited Liability Partnership Rules, 2009.
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND
In the matter of Equities Legal LLP having its registered office at B-1 Ground Floor, Sector 15, Nagar New Delhi South Delhi-110017 (Petitioner), Notice is hereby given to the General Public/LP having the LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the State of "Delhi" to the State of "Assam". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post the his/,her objections supported by an affidavit stating the nature of his/her interest and grounds of objection supported by an affidavit to the Registrar of Companies, Delhi, within 21(twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above. **FOR AND ON BEHALF OF EQUITIES LEGAL LLP, KARAN KHANNA Designated Partner (DIN: 07392129)**



बैंक ऑफ बड़ोदा
Bank of Baroda

सार्वजनिक सूचना

ज्ञात हो कि मूल क्रियेय विदेश, दिनांक 25/11/1993, श्री ईश्वर चंद पुत्र शिशमर हाथरा वगैरें द्वारा श्री अरविंद कुमार पुत्र ईश्वर चंद मर्मा के खा में निष्पादित, एच.आर. मगाना, जिला पुरम, पुरास नं. 1 खंड सेड के पृष्ठ 23/38 पर कानूक 5113 पर पंजीकृत, मगान नं. 514 मोड खेतत असी, मगान कला, लखौली मगाना, जिला मेरठ यू.पी. से संकोधित है। और कुल क्षेत्रफल 56.55 वर्ग कही छ/गुम ग्राह्य है यह संपत्ति 08/11/1994 को असी कानूक नं.बीदा त्रिपेयी मनी हाउस के पास कलक रखी गई थी। इस दाखिलत दस्तावेज का उपयोग अर्थ और कानून के विरुद्ध होगा। हालाँकि, यदि किसी को यह दस्तावेज कही मिला है, तो उसे निम्नलिखित पते पर पहुंचाने का अनुरोध किया जाता है।

मुख्य प्रबंधक, बैंक ऑफ बड़ोदा,
त्रिपेयी गंज शाखा हाउस



JAI MATA GLASS LIMITED

Registered Office: Village Tipra, P.O Barotwalia, District Solan Himachal Pradesh -174103

Corporate Identification Number: L261011HP1981PLC004430

Email: admn@jaimataglass.com

Website: www.jaimataglass.com

NOTICE

Notice is hereby given that a Meeting of Board of Directors of the Company will be held at 12.00 P.M on Friday, 4th February, 2022 at head office, 4th Floor, Property No.2, Khana No. 61B4, Gopala Building, opp. Tirol Garden, Chhatrapur, Nagar Delhi-110074 amongst other businesses to consider and take on record the Unaudited financial results of the Company for the quarter and nine months ended December 31, 2021. Further, pursuant to Regulation 47(2) of SEBI (Listing Obligation Disclosure Requirements) Regulations, 2015, copy of notice and financial results shall be available on the Company website at www.jaimataglass.com and also at BSE website at www.bseindia.com.

For Jai Mata Glass Limited
Sd/-
Date : 25.01.2022 Chander Mohan Marwah
Place : New Delhi (Managing Director)

ऋण दसुली न्यायाधिकरण –।। दिल्ली
चुर्धत तल, जीनत तारा बिस्लेख
संसद मार्ग, नई दिल्ली-110001

ओ.ए.सं. **460/2021** दिनांक 24.01.2022
सूनियन बैंक ऑफ इंडिया (ई-ऑपी बैंक)
विनूद्व प्राप्ती
मैसर्स गाडैनिया एम्स डेवलपर्स प्रा. लि. एवं अन्य
सेवा में,
प्रतिवादी
(1) गाडैनिया एम्स डेवलपर्स प्रा. लि., 69, मुल्लू, मौसम विहार, परधाना रोड के पास, नई दिल्ली-110051, ईस्ट दिल्ली और सी-56/5 मुकुंद तल मैटेक बिल्डिंग सेक्टर 62, गौतम बुद्ध नगर, उत्तर प्रदेश – 201301, और मेन रोड गोलक सिटी, सेक्टर 75, गौतम बुद्ध नगर, उत्तर प्रदेश – 201301
(2) श्री महेक नगर पुत्र स्वर्गीय आर डी नगर, निवासी डी/3 10 वसंत विहार साउथ वेस्ट, दिल्ली-110057 और सी-4 / 17 सफरचंगन विकास क्षेत्र नई दिल्ली, दिल्ली – 110022
(3) श्री अजय कुमार पुत्र श्री एन के शर्मा, ई/ 47 सेक्टर-40 गौतम बुद्ध नगर, उत्तर प्रदेश – 201301 और एच 3, प्रथम तल, लक्ष्मी नगर, ईस्ट, दिल्ली – 110092
(4) श्री संजीव कुमार पुत्र जगदीश प्रसाद शर्मा, निवासी सी 164 मनु अपार्टमेंट मयूर विहार, प्रथम त- पूर्व, दिल्ली – 110091, और सी-43, प्रथम तल, केनारा कॉलोनी, नई दिल्ली, दिल्ली – 110048
(5) श्री मनीष कुमार रे पुत्र श्री प्रसाद रे, ए 504 कोमल अपार्टमेंट एमपी इण्डिया रोड फेज-1 ईस्ट, दिल्ली-110091, और फ्लैट नं 604 टॉवर 4 कॉमन वेल्थ गेम्स, गौव नई दिल्ली, दिल्ली – 110090, और ए 218 मंगल अपार्टमेंट वसुंधरा एक्सप्रेस ईस्ट, दिल्ली – 110096
(6) मैसर्स गाडैनिया इंडिया लि, 69 मूलत, मौसम विहार ईस्ट, दिल्ली – 110051, और दुकान नं 61 डिज्जिया तल, शिव आर्केड, आयाय निकेतन, मयूर विहार फेज-1 ईस्ट, दिल्ली – 110091, और आर19 तुतीय तल मेन शकपुर विकास मार्ग ईस्ट, दिल्ली – 110092, और प्लॉट नं 9, सेक्टर 75, गौतम बुद्ध नगर, उत्तर प्रदेश –201301

(7) मैसर्स एस प्रमोटेड प्रा. लि, डी/3/10 पश्चिम मार्ग वसंत विहार साउथ वेस्ट, दिल्ली – 110057 और डी/ 11 और 12 अंसल वेंबर बीकाजी कामा प्लेस, नई दिल्ली, दिल्ली – 110029
(8) मैसर्स मैक्सिलिस कंस्ट्रक्शन प्रा. लिमिटेड, एस 378 स्कूल लॉक शकपुर ईस्ट, दिल्ली – 110093, और सी67 प्रथम तल, मयद डेयरी गणेश नगर के सामने, ईस्ट, दिल्ली – 110092, और जीएच 17 गोलफ सिटी सेक्टर 75, गौतम बुद्ध नगर, उत्तर प्रदेश – 201307 जबकि उपरोक्त आवेदन में आपके विरुद्ध रुपये **122.67,34,404.70** (रुपये एक सौ बाईस करोड़ सत्रसप्त लाख तीसरी हजार चार सौ चार और पैसे सत्तर मात्र) की वसूली हेतु एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संतोषजनक रूप से यह दर्शाया जा चुका है कि आपको साधारण रूप से सूचना दिया जाना संभव नहीं है, इसलिए, विज्ञापन के रूप में इस सूचना के माध्यम से आपको **दिनांक 24.02.2022 को पूर्व, 10.30 बजे** माननीय न्यायाधिकरण के समक्ष उपस्थित होने का निर्देश दिया जाता है। ध्यान दें कि यदि आप उपरोक्त तथिों को इस न्यायाधिकरण को समक्ष उपस्थित नहीं होंगे, याद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा। चल रही महामारी की स्थिति के कारण, सभी मामलों को वीडियो कॉन्फ्रेंसिंग के माध्यम से लिया जाएगा और उस उद्देश्य के लिए—
(i) सभी अधिसूचना/ पात्रगण "रिस्को के बेवरेज" एप्लीकेशन / सॉफ्टवेयर डाउनलोड करेंगे; **(ii)** "रेजिस्ट्रार/रिकवरी ऑफिसर –1/ और रिकवरी ऑफिसर—।। द्वारा प्रारंभ की जाने वाली सुनवाई के मामलों की तारीख के लिए "मीटिंग आईडी" और "पासवर्ड" अपनी स्थिति से एक दिन पहले डीआरटी के अधिकारिक पोर्टल अर्थात **"drt.gov.in"** के पब्लिक नोटिस हेड के अंतर्गत उपलब्ध होंगी। **(iii)** किसी भी जानकारी हेतु, एनबोकेटर्स/ पात्रगण संबंधित अधिकारी से फोन 011-23748473 पर संपर्क कर सकते हैं। मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **24 जनवरी 2021** को दिया गया।

प्राधिकरण के आदेशानुसार, सहायक रजिस्ट्रार, ऋण दसुली प्राधिकरण – ।। दिल्ली



भारतीय स्टेट बैंक त्नावगुहस्त आदित रिकवरी शाखा-।
प्रथम तल, 23, नजफगढ़ रोड, नई दिल्ली-110015,
फोन: 011-25419177, 25412977, ईमेल : sbi.05169@sbi.co.in

कच्चा सूचना

नियम-8 (1) प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के अन्तर्गत जबकि अगोहस्ताक्षरी में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (2002 का 3) के प्रवर्तन के अधीन भारतीय स्टेट बैंक, का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के साथ पठित धारा 13(12) के नियम 3 के अधीन प्रदत्त शक्तियों के अंतर्गत उपचारकर्ता **श्री करम सिंह भाटी और श्रीमती उषा देवी (तदुपस्थान कर्जदार और गारंटरी) को संयुक्त रूप से "कर्जदार" कहा गया है।** को एक मांग नोटिस दिनांक **25-10-2021** को जारी किया था जिसमें उल्लेखित राशि रु **1,07,96,152.31** (रु. एक करोड़ सात लाख छियात्ते हजार एक सौ बानव और पैसे इकतीस मात्र) दिनांक 25.10.2021 तक और साथ में संविदात्मक दर पर मसिय का ब्याज, आकारिक खर्च लागत, प्रभार इत्यादि सहित उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।

कर्जदार उक्त राशि का भुगतान करने में असफल हो गये है, इसलिए एतद्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अगोहस्ताक्षरी में इसमे नीचे वर्णित संपति का कच्चा, उक्त अधिनियम की धारा 13 की उप-धारा 4 उक्त नियमों के (प्रवर्तन) नियमावली 2002 के नियम 6 के साथ पठित के अधीन उक्त प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत सम्पत्ति का कच्चा **21.01.2022** को लिया है।

विशेष रूप से कर्जदार /गारटर तथा जम्माधारण को एतद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन भारतीय स्टेट बैंक, के प्रभार वास्ते कुल राशि रु **1,07,96,152.31** (रु. एक करोड़ सात लाख छियात्ते हजार एक सौ बानव और पैसे इकतीस मात्र) दिनांक 25.10.2021 तक और खर्च लागत, प्रभार इत्यादि सहित के अधीन होगा।

कर्जदार का ध्यान एकट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की और आकर्षित किया जाता है। जसके तहत आप बैंक की पूर्ण बकाया राशि बैंक द्वारा वहन किए गए सभी खर्चों, लागतों एवं प्रभारों सहित, जनता से कोटेशन, निविदा आमंत्रित करने द्वारा अथवा गुप्त समझौते द्वारा प्रत्यभूत आस्तियों की बिंदी की इस सूचना के प्रकाशन की तिथि तक ही चुकाते हैं, तो आप प्रत्यभूत आस्तियां छुड़ाने के हकदार नहीं होंगे।

चल संपत्तियों का विवरण

सम्पत्ति का वह समस्त भाग एवं और अधिक मौकान नं. 15, डुलैक्स-।।, सर्चिंग विहार, सेक्टर-82, मोहोद, जिला-जी.बी. नगर, यू.पी में स्थित, बिंदी विलेख नं. 663, दिनांकित 18.02.2014, चौहदी: उत्तर में – रोड, दक्षिण में – अन्य की सम्पत्ति, पंचमस में – सम्पत्ति नं. 14 और पूर्व में – सम्पत्ति नं. 16, यह सम्पत्ति करम सिंह भाटी और उषा देवी के नाम पर है।

दिनांक: 21-01-2022
स्थान: नई दिल्ली

प्राधिकृत अधिकारी,
भारतीय स्टेट बैंक

उम्मीद हाउसिंग फाइनेंस प्रा.लि.

पंजीकृत कार्यालय: 318, प्रीप्राएफ कमोडिफिकेशन, सेक्टर-62, गोलफ कोर्स रोड, मुकुआम (हरियाणा) -122002 तथा कॉर्पोरेट कार्यालय, सुटिड 609-815, 8वीं मंजिल, वेंटर-ए, प्रीप्राएफआर डिजिटल ग्रीन, गोलफ कोर्स एक्सप्रेसवे, सेक्टर-61, मुकुआम-122002 (हरियाणा)
संसाधन: U659221HR2016PTC057984

अवल संपत्तियों की बिंदी और बिंदी सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के साथ पठित नियम 8(5) के तहत वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) अधिनियम 2002 के तहत अथवा अतिरिक्त की बिंदी हेतु नीलामी बिक्री रूप से।

एतद्वारा अनमन्य को तथा विवेक रूप से कर्जदार (ओं) एवं जमनती(ओं) जिनका विवरण नीचे तालिका में दिया गया है, को सूचना दी जाती है कि प्रतिभूत लेनदार के पास बंधक/प्राप्ति नीचे वर्णित अवल संपत्ति जिनका नीतिक कच्चा उम्मीद हाउसिंग ग्रुपेट लिमिटेड, प्रतिभूत लेनदार के अधिकृत प्राधिकारी द्वारा 19.01.2022 को ग्राह्यएकमिलेट के पक्ष में ऋण के एसाईमेंट के अग्रसर किया गया था, को बिंदी कमन्टी के बकायों की वसूली के लिए "जहां है", "जैसा है", "जो है यही है" तथा "जो कुछ भी है वही है" आधार पर की जायेगी।

ज्ञात ऋणभार, यदि कोई हो, मौलिक अवल सम्पत्ति का विवरण

अरिद नगर, ग्राम-बीडा, संपति स्थान V-144, खसरा नंबर – 26, छत्र के अधिकार सहित नीसरी मौजिन, कृ.वर्ष्क, शिव मंदिर मनी, ऑरिजिनल मॉडल फ्लैण्डर स्कूल के पास, दिल्ली-110053 का समस्त भाग।

कर्जदार/नं तथा जमनती(ओं) के नाम तथा ताल	1. नीलामी की तिथि	2. ईप्लीट जमा करने की अनिवार्य तिथि	3. सम्पत्ति के निश्चय की तिथि एवं समय	4. नीलामी जमा करने की अनिवार्य तिथि	5. संपत्ति के निपटरी एवं समय	6. आरक्षित मूल्य	7. संपत्ति के निपटरी एवं समय	8. संपत्ति के निपटरी एवं समय	9. आरक्षित मूल्य	10. संपत्ति के निपटरी एवं समय	11. आरक्षित मूल्य
केन मनी, पुत्र मेनर चंद वर्मा और पुत्रा	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	17/नवम्बर/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-
सॉनी चैनल मनी सॉनी चैनल मनी	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	17/नवम्बर/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-
सॉनी चैनल मनी सॉनी चैनल मनी	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	17/नवम्बर/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-
सॉनी चैनल मनी सॉनी चैनल मनी	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	17/नवम्बर/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-
सॉनी चैनल मनी सॉनी चैनल मनी	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	17/नवम्बर/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिनट के अग्रिम हित	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-	रु. 12,38,625/-
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सॉनी चैनल मनी सॉनी चैनल मनी	17/नवम्बर/2022	24/02/2022	आमिता 1200 रु सेक्टर 100 बजे के बीच 5 मिन								

क्लिओ इन्फोटेक लिमिटेड

सीआयएस:लॉन्च१९९०एमएच१९९९रीएलसी0७५८० नॉंदणीकृत कार्यालय: १०१-१०१, १वा मजला, अ‍ॅटलांट सेंटर, उद्योग भवन समोर, सोनाबला रोड, सोनाब (पूर्व), मुंबई, दूर:०२२-४३२१८६१, फॅक्स:९१२२४३२१८७५ ई-मेल: clio_infotech@yahoo.com वेबसाइट: www.clioinfotech.com			
३१ डिसेंबर, २०२१ रोजी संपलेल्या तिमाहीकरिता अलेखापरिचित वित्तीय निष्कर्षांचा अहवाल			
(रु.लाखात, ईपीएस व्यतिरिक्त)			
तपशील	संपलेली तिमाही	संपलेली नऊमाही	संपलेली तिमाही
	३१.१२.२०२१ अलेखापरिचित	३१.१२.२०२१ अलेखापरिचित	३१.१२.२०२० अलेखापरिचित
कार्यचलनातून एकूण उत्पन्न	२४८	७३१	२००
कालावधीकरिता निव्वळ नफा/(तोटा) (कर, अपवादनात्मक बाब आणि विशेष साधारण बाबपुर्वी)	-१४.२२	-४०.६७	-९.६१
कमर्स्य कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादनात्मक बाब आणि विशेष साधारण बाबनंतर)	-१४.२२	-४०.६७	-९.६१
करनंतर कालावधीकरिता नफा/(तोटा) (अपवादनात्मक बाब आणि विशेष साधारण बाबनंतर)	-१४.१५	-४०.६७	-९.६२
कालावधीकरिता एकूण सर्व्हाक उत्पन्न (कालावधीकरिता एकत्रित नफा/(तोटा) (करानंतर)	-१४.१२	-४०.५६	-९.६०
भरणा केलेले समभाग भांडवल (दर्शनी रु.१०/- प्रत्येकी)	११०१.१०	११०१.१०	११०१.१०
उत्पन्न प्रतिभाग (वार्षिकीकरण नाही)			
१. मूळ व सौमिकृत (विशेष साधारण बाबपुर्वी)	-०.१३	-०.३७	-०.०९
२. मूळ व सौमिकृत (विशेष साधारण बाबनंतर)	-०.१३	-०.३७	-०.०९
टिप:			
सेबी (लिस्टिंग अ‍ॅण्ड अ‍ॅडर डिव्हिजेशन रिझायरेटस) रेग्युलेशन २०१५ च्या नियम ३३ अन्वये मुंबई स्टॉक एक्सचेंज (सीएसई लिमिटेड) सह सादर करण्यात आलेली वार्षिक अलेखापरिचित वित्तीय निष्कर्षांचे सविस्तर नमुन्यातील उतार आहे. वित्तीय निष्कर्षांचे संपूर्ण नमुना खालील वेबसाईटवर उपलब्ध आहे.			
१. बीएसई लिमिटेडच्या www.bseindia.com			
२. कंपनीच्या www.clioinfotech.com			
संचालक मंडळाच्या आदेशान्वये क्लिओ इन्फोटेक लिमिटेडकरिता सही/-			
सुरेश भाफना व्यवस्थापकीय संचालक			
दिनांक: २५.०१.२०२२	दिनांक: मुंबई		

Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

MEHA! TECHNOLOGY LIMITED

Registered Office: B-40, Sudarshanpura Industrial Area (Extension), Jaipur-302006, Rajasthan, India
Corporate Identification Number (CIN): L74110RJ2013PLC066946
Tel: 0141-2212101; Email: mehai-technology@gmail.com, www.mehaitech.co.in

- Open Offer for acquisition of 27,84,600 (Twenty Seven Lakhs Eighty Four Thousand Six Hundred Only) fully paid up equity shares of Rs.10/- each for equity shareholders of Mehaj Technology Limited (hereinafter referred to as “Target Company” or “MEHA!”) except parties to Share Purchase Agreement (“SPA”) dated 18th October, 2021 by Dynamic Services & Security Limited (hereinafter referred to as “Acquirer” or “DYNAMIC”) pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations, 2011.
- This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Dynamic Services & Security Limited (“Acquirer”) in respect of the open offer to acquire shares from the public shareholders of Mehaj Technology Limited (“Offer, Open Public Announcement”). The Detailed Public Statement with respect to the aforementioned Offer was made on 26th October, 2021 in Financial Express, English Daily (in all editions), Jansatta, Hindi Daily (in all editions), Mumbai Lakshadep, Marathi Daily (in Mumbai edition), Business Remedies, Hindi Daily (in Jaipur edition) and in Duranta Barta, Bengali Daily (in Kolkata edition).
- Offer Price:**

The Offer Price is Rs.46.54/- (Rupees Forty Six and paise Fifty Four Only) per Equity Share. There has been no revision in the Offer Price.
 - Recommendations of the committee of independent directors of the Target Company:**

The committee of independent directors of the Target Company (“IDC”) published its recommendation on the Offer on 18th January, 2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.
 - The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
 - Despatch of Letter of Offer to the public shareholders.**

The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 20th January, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer and parties to the SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance- cum Acknowledgment) is also available on SEBI’s website (https://www.sebi.gov.in) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.

5. Instructions to the public shareholders

5.1 In case the shares are held in physical form

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI’s press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFO/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.2 In case the shares are held in demat form

An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

- Persons who have acquired Equity Shares** but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- In case of non-receipt of the Letter of Offer**, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:
 - In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/ withdrawn,
 - In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,

- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. Any other changes suggested by SEBI in their comments to be incorporated.

In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 2nd November, 2021 (“Draft Letter of Offer”). SEBI, vide its letter no. SEBI/HO/CFD/DCR-III/OW/1584 dated 11th January, 2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.

7. Any other material change from date of the Public Announcement

none

8. Details regarding the status of the Statutory and other approvals

To the best of the knowledge of the Acquirer, there are no statutory approvals required by the Acquirer to acquire the equity shares tendered pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.

9. Corrigendum to the DPS:

- The Point D (D.2) of the Detailed Public Statement has to be read as- “The Acquirer has entered into the SPA on 18th October, 2021 whereby the Acquirer has agreed to acquire 77,06,100 fully paid-up equity shares of face value Rs.10/- each of the Target Company at a price of Rs. 2/- per Equity Share (“Sale Shares”), which constitutes 71.95% of the total issued, subscribed, paid-up equity share capital and voting capital of the Target Company.”
- Change in contact details of Acquirer:

Website: https://dssl.ind.in/

Email: cs@dssl.ind.in

10. Schedule of Activities:

The schedule of major activities under the Offer is set out below:

Nature of the Activity	Original schedule of activities (as disclosed in the draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	18th October, 2021	Monday	18th October, 2021	Monday
Publication of Detailed Public Statement in newspapers	26th October, 2021	Tuesday	26th October, 2021	Tuesday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	2nd November, 2021	Tuesday	2nd November, 2021	Tuesday
Last date for a competing offer*	18th November, 2021	Thursday	18th November, 2021	Thursday
Last date for receipt of comments from SEBI on the draft Letter of Offer (In the event SEBI has not sought clarification or additional information from the Manager to the Offer)	26th November, 2021	Friday	11th January, 2022***	Tuesday
Identified Date**	30th November, 2021	Tuesday	13th January, 2022	Thursday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the Identified Date	7th December, 2021	Tuesday	20th January, 2022	Thursday
Last date for upward revision of the Offer Price and / or the Offer Size	10th December, 2021	Friday	25th January, 2022	Tuesday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	9th December, 2021	Thursday	24th January, 2022	Monday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	13th December, 2021	Monday	26th January, 2022*	Wednesday
Date of Commencement of tendering period	14th December, 2021	Tuesday	28th January, 2022	Friday
Date of Closing of tendering period	27th December, 2021	Monday	10th February, 2022	Thursday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	10th January, 2022	Monday	24th February, 2022	Thursday

* There was no competing offer for the Acquirer’s Offer.

** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.

*** Actual date of receipt of SEBI final observations

* On 27th January, 2022, there is no publication, hence this advertisement is published on 26th January, 2022

11. Other information

The Acquirer accepts full responsibility for the obligations of the Acquirer as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum.

This Offer Opening Public Announcement and Corrigendum would also be available on SEBI’s website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer	
	Finshore Management Services Limited, Anandlok Block A, Room-207, 227, AC Bise Road, Kolkata-700020 Tel: +91- 033-22895101/9831020743 Website: www.finshoregroup.com Investor Grievance email id : ramakrishna@finshoregroup.com Contact Person: Mr. S Ramakrishna Iyengar SEBI Registration No. INM000012185
Acquirer	
Dynamic Services & Security Limited	
Sd/- Managing Director	
Place: Kolkata	
Date: 25 th January, 2022	

बुधवार, दि. २६ जानेवारी २०२२

PUBLIC NOTICE

Notice is hereby given that the following Share certificate as mentioned below, standing in the name of **Shantaram Ramchandra Bhosle** of Flat No.4685 of Shram Safalya Co-operative Housing Society Ltd. Bldg No.153, Kannamwar Nagar-1, Vikhroli (East), Mumbai-400083 have been reported Lost / Stolen and that Application for issue of Duplicate Certificate in lieu of the Lost / Stolen Share Certificate has been made with the Society.

Any individual / Corporate having any objection against issue of the Duplicate Share Certificate to **Shantaram Ramchandra Bhosle** many convey his / their objection in writing to the society within a period of 15 days of publication of this notice. Details of the Share certificate is as follows.

Fiat No.4685, Share Certificate Distinctive No.61-65
Date: 26.01.2022
Place: Mumbai

For and behalf of Shram Safalya Co-operative Housing Society Ltd.
Sd/-

PUBLIC NOTICE

Late Chandramohan Srivastava a member of New Mercury 'A' coop Housing Society Ltd having address at Siddhivinayak Complex,Near Joggers Park, Chikkukwadi, Borivali (W) Mumbai 400092 and owner of Flat No 701-A deceased on 19th November 2021.

He had nominated his daughters Ms Priyanka Srivastava, Ms Anila Srivastava, Mrs Tanvi Srivastava Sethi being the legal heirs of the above mentioned property.

Society has received a request on 18.12.2021 to transfer 5 shares Nos 00076 TO 00080 in their names.

Any person having claims regarding sale, mortgage,charge, trust or otherwise are requested to inform the same in writing along with the proof to the society within 14 days of the publication of this notice.

For and on behalf of New Mercury 'A' CHS Ltd,
Sd/-
Narendra Desai
(Hon. Secretary)
Mob no: 9820499040
Place:Mumbai Date: 26.01.2022

एचडीबी फायनान्शियल सर्विसेस लिमिटेड

नॉंदणीकृत कार्यालय: राधिका, २रा मजला, लॉ गार्डन रोड, नवगंपूरा, अहमदाबाद, गुजरात-३८०००९.
क्षेत्रिय कार्यालय: १ला मजला, विल्सन हाउस, जुना नागरदास मार्ग, अंधेरी (पू.), मुंबई-४०००६१.

ताबा सूचना

ज्याअर्थी; खालील स्वाक्षरीकर्ता हे सिस्युरीटाइडेशन अ‍ॅण्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल अ‍ॅसेट्स अ‍ॅण्ड एनफोर्सेमेंट ऑफ सिस्युरिटी इंस्ट्रेट अ‍ॅण्ड २००२ अंतर्गत एचडीबी फायनान्शियल सर्विसेस लिमिटेडचे प्राधिकृत अधिकारी आहेत आणि कर्ज खाते क्र.१५१४९२० बाबत सिस्युरीटी इंस्ट्रेट (एनफोर्सेमेंट) रुलस, २००२ च्या नियम ३ सव्वाचिता कलम १३(१२) अन्वये असलेल्या अधिकाऱाअंतर्गत दिनांक ०७/०७/२०२० रोजी वितरीत केलेल्या मागणी सूचनेनुसार कर्जदार किन्नी मॉरीस अ‍ॅण्ड रिसेटर्स आणि सहकर्जदार/जामिनदार आयझॅक मॉरीस किन्नी, मॉरीस बेनी किन्नी, भारशी मॉरीस किन्नी यांना कर्ज खाते क्र.१५१४९२० बाबत सदर सूचना प्राप्त ताखेपासून ६० दिवसांनी आत दिनांक ०४/०७/२०२० रोजीची देय रक्कम रु.१,०६,१३,७७५.१४ (अक्षरी एक कोटी सहा लाख तेरा हजार सातशे पंच्याहत्तर आणि पैसे चौदा फक्त) प्रासंगिक खर्च, शुल्क व खर्च ई. सह एकत्रित वास्तविक रक्कम मिळवितेच्या ताखेपर्वत काराद्वारे पुढील व्याज रकमेसह जमा करण्यास सांगितले.

कर्जदार व मनुद इतर हे वर मनुद केलेली रक्कम भरण्यास असमर्थ ठरले असून कर्जदार व वर मनुद इतर, विशेषतः, आणि सर्वसाधारण जनतेस येथे सूचित करण्यात येते की, सदर कार्याच्या कलम १४ अंतर्गत त्यांना प्राप्त असलेल्या अधिकाऱाअंतर्गत अप्रत्यक्ष मुख्य महानायक दंडाधिकारी, मुंबई यांनी याला मनुद ठिकाणी असलेल्या प्रतिष्ठित मामल्यांचा ताबा घेण्यासाठी सहाय्यक निष्पक्ष, व्यावसायिके बोसिवली केंद्र, मुंबई यांना दिनांक ०६ ऑगस्ट, २०२१ रोजी ८३/एमए/२०२१ अ‍ॅच अदीव तहानि केला होता. सहाय्यक निष्पक्ष, व्यावसायिके बोसिवली केंद्र, मुंबई यांनी दिनांक २० जानेवारी, २०२२ रोजी खाली मनुद केलेल्या मामलयांचा ताबा ठेवला व एचडीबी फायनान्शियल सर्विसेस लिमिटेड, मुंबई यांचे प्राधिकृत अधिकारी यांच्याकडे त्याचरोजी मालमतेचा ताबा हस्तांतरीत केला.

विशेषतः कर्जदार, सह-कर्जदार/जामिनदार व सर्वसाधारण जनतेस येथे सादर करण्यात येते की, सदर मालमतेबाबत कोणताही वादग्रस्त करू नये आणि केल्यास तो व्यवहार एचडीबी फायनान्शियल सर्विसेस लिमिटेड किंवा खाते क्र.१५१४९२० बाबत दिनांक ०४/०७/२०२० रोजीची देय रक्कम रु.१,०६,१३,७७५.१४ (अक्षरी एक कोटी सहा लाख तेरा हजार सातशे पंच्याहत्तर आणि पैसे चौदा फक्त) नसते सदर मामली सूचना प्राप्त ताखेपासून प्रासंगिक खर्च, शुल्क व खर्च इतरांद्वारे एकत्रित वास्तविक रक्कम मिळवितेच्या ताखेपर्वत काराद्वारुसार पुढील व्याज रकमेसह एचडीबी फायनान्शियल सर्विसेस लिमिटेडच्या आकाराना अधीन राहील.

प्रतिष्ठित मामला संडीगण्यकरिता, उपलब्ध वेळेच्या संबंधीत सदर कायद्याचा कलम १३ चे उपकलम (८) च्या तत्सुद्धीकडे कर्जदाराचे लक्ष वेधण्यात येत आहे.

खादार मालमतेचे वर्णन

रो हाऊस /प्लॉट क्र.३२० (क्षेत्रफळ ६३ चौ.मी.), तळमजला + १ला मजला, आरएससी १३, सेक्टर-४, वाकोले-४, कांठवरी (पश्चिम), मुंबई-४०००७६ येथील मामलयाचे सर्व भाग व खंड आणि चतुर्भुजा: पूर्वतः म्हाडा लेआउट; पश्चिमेतः आतील रस्ता; उत्तरेतः प्लॉट क्र.१३१, दक्षिणेतः प्लॉट क्र.१२१.

दिक्पण : मुंबई
सही/- प्राधिकृत अधिकारी
दिनांक : २५.०१.२०२२
एचडीबी फायनान्शियल सर्विसेस लिमिटेडकरिता

P

POONAWALLA HOUSING

पूनावाला हौसिंग फायनान्स लि. (पूर्वीची मॅग्ना हौसिंग फायनान्स लि.) क्षेत्रिय कार्यालय : ६०२, ६वा मजला, झिरो वन आयटी पार्क, अ.क्र.७९/१, घोपडी, मुंबडा रोड, पुणे – ४११०३६.

शाखा कार्यालय : युनिट २०४/२०५, लोटस पार्क, रोड क्र.१६, वागळे इस्टेट, ठाणे – ४०० ६०४.

ई-लिलाव-विक्री सूचना

सिस्युरीटाइडेशन अ‍ॅण्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल अ‍ॅसेट्स अ‍ॅण्ड एनफोर्सेमेंट ऑफ सिस्युरिटी इंस्ट्रेट अ‍ॅण्ड २००२ (यापुढेकायदा म्हणून संदर्भ) अंतर्गत प्रतिभूत मालमत्तेची विक्री.

सर्वसाधारण जनतेस आणि खाली मनुद कर्जदार/सहकर्जदार/जामिनदार यांना येथे सूचना देण्यात येत आहे की, खाली मनुद मालमता मॅग्ना हौसिंग फायनान्स लिमिटेड, आता स्थापना प्रमाणपत्रानुसार पूनावाला हौसिंग फायनान्स लिमिटेड म्हणून पुर्नानामित यांच्याकडे तारण असून त्याचा प्राधिकृत अधिकारी कलम १३(४) अन्वये कंपनीच्या धर्माकरी राखून तसेच त्यावरील लागू व्याज, शुल्क व खर्च इत्यादी सस्युरीकारिता खाली मनुद नियमानुसार ई-लिलावामध्ये ई-लिलावामध्ये संचालक होईल जाईल.

मालमत्तेची सिस्युरिटी इंस्ट्रेट्स (एनफोर्सेमेंट) रुलस (यापुढे अधिनियम म्हणून संदर्भ) च्या नियम ८ व ९ अन्वये जसे आहे जेणे आहे, जसे आहे जे आहे आणि कोणत्याही परिणामाशिवाय विक्री केली जाईल.

१. कर्जदार/सह कर्जदार/ जामिनदाराचे नाव २. मागणी सूचना दिनांक ३. एकूण देय व व्याज	मालमत्तेचे वर्णन व मालमत्तेचे स्वरूप	१. ई-लिलावाची दिनांक व वेळ २. इरटे रक्कम जमा करण्याची शेवटची तारीख (इसारा रक्कम ठेव) ३.मालमत्तेच्या निरिक्षणाची तारीख व वेळ	१. आरशरित मूल्य (रु.लाखात) २. इसारा रक्कम (रु.लाखात)
१. मनोज महतावर, लिपिका शर्मा २. सूचना दिनांक : २४.०६.२०२१ ३. कर्ज क्र: एचएम/०४८४/एच/१७/१००१६७ ४. एकूण देय : दिनांक २४.०६.२०२१ रोजी देय रक्कम रु.४६,६७,३८५.००/- (रुपये चौदा लाख सदसुद्ध हजार तीनशे पंच्याऐशी फक्त) आणि मुक्ततेपर्यंत १३.३०% दराने व्याज.	फ्लॅट क्र.१०६, १ला मजला, ओम साई अपार्टमेंट, संजय नगर, मानागडा रोड, एस.क्र.८९, हिस्सा क्र.५बी, मौजे सागाव सागरली, डोंबिवली पूर्व, लिह्ला ठाणे-४२४२०१५, ता. कल्याण, जि. ठाणे. मुंबई-४२४२०१५ येथील तारण मालमत्तेचे सर्व भाग व खंड.	१. ई-लिलावाची दिनांक व वेळ : ०३.०३.२०२२ (स.११ ते दु.२वा.) २. इरटे रक्कम जमा करण्याची शेवटची तारीख (इसारा रक्कम ठेव) : ०२.०३.२०२२ सायं.५वा. पूर्वी ३. मालमत्तेच्या निरिक्षणाची तारीख व वेळ : २३.०२.२०२२ (स.११ ते दु.४वा.)	१. आरशरित मूल्य (रु.लाखात): १२.२७.१८०५/- (रुपये बारा सत्तावीस हजार एकशे सत्त्याऐशी आणि पैसे पाच फक्त) २. इरटे रक्कम (रु.लाखात): १.२२.७९८/- (रुपये एक लाख बावीस हजार सातशे अठरा फक्त)

इच्छुक कोणीतरीना शाखा आणि लिलावात ठेवलेल्या मालमतेला भेट देण्याचा आणि शुल्क, बोजा यासंबंधी आवश्यक माहिती मिळविण्यासाठी सहा दिला जातो. खेरीदार स्वतःची चौकशी करेल आणि अतिरिक्त शुल्क, बोजा आणि कोणत्याही तृतीय पक्षाच्या हिताची खात्री करून घईत आणि त्या सर्व बाबींमध्ये स्वतःचे/स्वतःचे समायोजन करेल. सर्व वैधानिक देय जसे की मालमता कर, वीज देय आणि मालमतेशी संलग्न इतर कोणतेही देय असल्यास, ते यशस्वी बोलीदार/संभाव्य खेरीदारीला निमित्त केले पाहिजेत आणि अदा केले पाहिजेत. बोलीदार/संभाव्य खेरीदारीदारांना, त्यांच्या स्वतःच्या हितासाठी, बिड सबमिट करण्यापूर्वी वरील आणि वर मनुद केलेल्या मालमता/मालमतेशी संबंधित इतर संबंधित तपशिलांच्या संदर्भात स्वतःचे/स्वतःचे समायोजन करण्याची विनंती केली जाते.

ई-लिलाव विक्रीच्या अटी आणि नियम :

१. लिलाव/विक्री ५ मिनिटांच्या अमर्यादित वित्तारामेस वरील सागणीमध्ये मनुद केल्यानुसार <https://DisposalHub.Com> अर्निलाइन ई-लिलाव / बोली लावली जाईल.

२. इच्छुक बोलीदारीने पोटेलर स्वतःची नोंदणी करणे आणि लॉगिन आयडी आणि पासवर्ड आधीच प्राप्त करणे आवश्यक आहे. जे लिलाव सेवा प्रदात्याकडून ई-बिडिंगसाठी अनिवार्य आहे. मे. नेसेस सोल्युशन्स प्रायव्हेट लिमिटेड –२०३, दुसरा मजला, श्री ग्राम पॅलेस, सेक्टर-४ आणि ५ क्रॉसिंग, रेल्वे रोड, गुलामनगर-१२२ ००६ (संपर्क क्रमांक +९१-९३१०००२९९३३/+९१-९८१०००९९२६/+९१-९२१४४ २३३९३३) संपर्क ग्राहक सेवा वितरण (CSD) सेल क्र.(एम)+९१-९३१००२९९३३/+९१-९८१००२९९२६ (टु.)+९१-१२२४४ २३३९३३. ईमेल आयडी: CSD@DisposalHub.Com. कृपया नसावत याची संभाव्य बोलीदार केवळ त्यांच्याकडूनच ई-लिलावात घेण्यात येईल. लिलावात घेण्यात येईल अर्निलाइन प्रशिक्षण घेऊ शकतात. इच्छुक खेरीदारी/बिडनेर पात्रावृत्तीला **हाऊसिंग फायनान्स लिमिटेड**, बँक-आयसीसीआय बँक लि. यांच्या खाल्यात एनफोर्सेट/आर्टीजीएस/डीडी मध्ये इसारा रक्कम ठेव (इरटे) जमा करणे आवश्यक आहे. **लिलाव क्रमांक:-०००६५१०००४६० आणि आयएसएफएससी कोड:-आयसीडीआयसी०००**

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About Investment Point...

The founder-editor and owner of Investment Point, Nikhil Bhatt is a SEBI registered individual Research Analyst under the SEBI (Research Analysts) Regulations, 2014 is an entrepreneur, global thought leader with a sound understanding trend of BSE, NSE, financial segments and market trends.

According to Nikhil Bhatt, "Our mission is to spread financial awareness and improve financial literacy in a concise, simple and easy-to-understand manner. Backed by scientific research, ethical principles and reliable data, our publications benefit and guide the Indian financial / non financial community like merchants, managers, investors, traders and readers".

We strive to continually upgrade ourselves, our technologies, our methodologies with an ethical, reliable, consistent and timely source of information to provide our clients.

We provide research report in form of newsletters, articles, blog-posts and recommendations in all segments to digital & print media with the name of investment point, registered with RNI, market trend, market scan, market movers and market movement that covers multiple markets because we clearly understand the distinctions between emerging and developed markets.

Mr. Bhatt has built a reputation of a professional Research Analyst with a keen understanding of various industries and sectors and he is a much sought-after speaker on stocks and capital markets, personal finance, trading methods of emerging business markets.

He remains personally involved in seminars, investor education, and training, also provides better & best trading idea and consultancy services in all equity segment with daily & positional strategy to traders and guidelines for investors after they read & legally agree with disclaimer, private policy, terms & conditions, agreement and submission of registration as mentioned on web portal www.nikhilbhatt.in.

Nikhil Bhatt

Research Analyst - SEBI

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जयपुर। बुधवार 26 जनवरी, 2022

बिज़नेस रेमेडीज

3

ईएसआईसी योजना से नवम्बर में 10.28 लाख नए सदस्य जुड़े

नई दिल्ली/एजेंसी। अधिकारिक आंकड़ों के मुताबिक ईएसआईसी द्वारा संचालित सामाजिक सुरक्षा योजना में नवंबर 2021 में लगभग 10.28 लाख नए सदस्य शामिल हुए, जबकि इससे पिछले महीने में यह आंकड़ा 12.39 लाख था। ईएसआईसी के इन आंकड़ों से देश में औपचारिक क्षेत्र के रोजगार के बारे में अंदाज मिलता है। ताजा आंकड़े राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ) द्वारा जारी एक रिपोर्ट का हिस्सा है।

कोटा ग्रेन एण्ड सीडस् मर्वेन्टस् एसोसियेशन

'सेठ भामाशाह भवन', सेठ भामाशाह मंडी, कोटा (राज.)

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कोविड की तीसरी लहर के बीच कारोबारी गतिविधियां घटी: रिपोर्ट

नई दिल्ली/एजेंसी। कोरोना वायरस महामारी की तीसरी लहर के बीच कारोबारी गतिविधियों में गिरावट आई है। नेमुरा इंडिया बिजनेस रिजमप्शन इंडेक्स (एनआईबीआरआई) किसी संबंधित समाह की कारोबारी गतिविधियों की तुलना महामारी-पूर्व के स्तर से करता है। 23 जनवरी को समाप्त समाह में यह घटकर 100.5 पर आ गया। इससे पिछले समाह यह 102.2 पर था। जापान की ब्रोकरेज कंपनी ने कहा कि गूगल कार्यस्थल के तहत खुदरा तथा मनोरंजन क्षेत्र में 'मोबिलिटी' घटने से यह सूचकांक नीचे आया है। इनमें क्रमशः 10.7 प्रतिशत अंक (पीपी) और 4.4 प्रतिशत अंक की कमी आई है। वहीं एपल इंडेक्स 1.7 प्रतिशत अंक बढ़ा है। इस दौरान श्रम भागीदारी दर बढ़कर 39.8 प्रतिशत पर पहुंच गई।

एयरटेल ने महाराष्ट्र में 21 मेगावाट की सौर ऊर्जा इकाई शुरू की

नई दिल्ली/एजेंसी। दूरसंचार कंपनी भारती एयरटेल ने मंगलवार को कहा कि उसने कार्बन फुटप्रिंट कम करने और जलवायु परिवर्तन के प्रभावों को रोकने के वैश्विक प्रयासों में योगदान के लिए महाराष्ट्र के बुलढाणा जिले में 21 मेगावाट की एक नई सौर ऊर्जा इकाई चालू की है। कंपनी को उम्मीद है कि इस सौर ऊर्जा इकाई से सालाना कार्बन उत्सर्जन में 25,517 टन की कमी होगी। एयरटेल ने कहा कि 80 एकड़ में फैली कैप्टिव बिजली इकाई को एयरटेल ने अवाडा के साथ साझेदारी में स्थापित किया है। इससे महाराष्ट्र में एयरटेल के नेक्स्ट्रा डेटा सेंटर और स्विचिंग केंद्रों को स्वच्छ ऊर्जा की आपूर्ति की जाएगी।

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Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum to the Detailed Public Statement with respect to the open offer to the shareholders of

MEHAI TECHNOLOGY LIMITED

Registered Office: B-40, Sudarshanpura Industrial Area (extension), Jaipur-302006, Rajasthan, India
Corporate Identification Number (CIN): L74110RJ2013PLC066946
Tel: 0141-2212101; Email: mehai.technology@gmail.com ;
Website: www.mehaitech.co.in

Open Offer for acquisition of 27,84,600 (Twenty Seven Lakhs Eighty Four Thousand Six Hundred Only) fully paid up equity shares of Rs.10/- each from equity shareholders of Mehai Technology Limited (hereinafter referred to as "Target Company" or "MEHA") except parties to Share Purchase Agreement ("SPA") dated 18th October, 2021 by Dynamic Services & Security Limited (hereinafter referred to as "Acquirer" or "DYNAMIC") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations, 2011. This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Dynamic Services & Security Limited ("Acquirer") in respect of the open offer to acquire shares from the public shareholders of Mehai Technology Limited ("Offer Opening Public Announcement"). The Detailed Public Statement with respect to the aforementioned Offer was made on 26th October, 2021 in Financial Express, English Daily (in all editions), Jansatta, Hindi Daily (in all editions), Mumbai Lakshadeep, Marathi Daily (in Mumbai edition), Business Remedies, Hindi Daily (in Jaipur edition) and in Duranta Barta, Bengali Daily (in Kolkata edition).

1. Offer Price:
The Offer Price is Rs.46.54/- (Rupees Forty Six and paise Fifty Four Only) per Equity Share. There has been no revision in the Offer Price.

2. Recommendations of the committee of independent directors of the Target Company:
The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on 18th January, 2022 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.

3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.

4. Despatch of Letter of Offer to the public shareholders.
The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 20th January, 2022. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer and parties to the SPA) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (<https://www.sebi.gov.in>) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.

5. Instructions to the public shareholders

5.1 In case the shares are held in physical form
As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/9/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.2 In case the shares are held in demat form
An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

5.3.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

5.3.2 In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:

a. In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn,

b. In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,

- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. Any other changes suggested by SEBI in their comments to be incorporated.
In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 2nd November, 2021 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/DCR-III/OW/1584 dated 11th January, 2022, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.

7. Any other material change from date of the Public Announcement
none

8. Details regarding the status of the Statutory and other approvals
To the best of the knowledge of the Acquirer, there are no statutory approvals required by the Acquirer to acquire the equity shares tendered pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.

9. Corrigendum to the DPS:

i) The Point D (D.2) of the Detailed Public statement has to be read as- "The Acquirer has entered into the SPA on 18th October, 2021 whereby the Acquirer has agreed to acquire 77,06,100 fully paid-up equity shares of face value Rs.10/- each of the Target Company at a price of Rs. 2/- per Equity Share ("Sale Shares"), which constitutes 71.95% of the total issued, subscribed, paid-up equity share capital and voting capital of the Target Company."

ii) Change in contact details of Acquirer:
Website: <https://dssl.ind.in/>
Email: cs@dssl.ind.in

10. Schedule of Activities:
The schedule of major activities under the Offer is set out below:

Nature of the Activity	Original schedule of activities (as disclosed in the draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	18th October, 2021	Monday	18th October, 2021	Monday
Publication of Detailed Public Statement in newspapers	26th October, 2021	Tuesday	26th October, 2021	Tuesday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	2nd November, 2021	Tuesday	2nd November, 2021	Tuesday
Last date for a competing offer*	18th November, 2021	Thursday	18th November, 2021	Thursday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	26th November, 2021	Friday	11th January, 2022**	Tuesday
Identified Date**	30th November, 2021	Tuesday	13th January, 2022	Thursday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date	7th December, 2021	Tuesday	20th January, 2022	Thursday
Last date for upward revision of the Offer Price and / or the Offer Size	10th December, 2021	Friday	25th January, 2022	Tuesday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	9th December, 2021	Thursday	24th January, 2022	Monday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	13th December, 2021	Monday	26th January, 2022*	Wednesday
Date of Commencement of tendering period	14th December, 2021	Tuesday	28th January, 2022	Friday
Date of Closing of tendering period	27th December, 2021	Monday	10th February, 2022	Thursday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	10th January, 2022	Monday	24th February, 2022	Thursday

*There was no competing offer for the Acquirer's Offer.

** Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.

***actual date of receipt of SEBI final observations

* On 27th January, 2022, there is no publication, hence this advertisement is published on 26th January, 2022

11. Other information
The Acquirer accepts full responsibility for the obligations of the Acquirer as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement and Corrigendum. This Offer Opening Public Announcement and Corrigendum would also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer

Finshore Management Services Limited,
Anandlok Block A, Room-207,
227, AIC Bose Road,
Kolkata-700020
Tel: +91- 033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id : ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185

Acquirer
Dynamic Services & Security Limited

Sd/-
Managing Director

Place: Kolkata
Date: 25th January, 2022

